

OFFICERS FROM STATES ON DEPUTATION AT THE CENTRE

908. SHRI M. P. BHARGAVA: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Ministry of Home Affairs has given advice that Officers from States should not be allowed to remain on deputation at the Centre for more than three years in a particular post;

(b) how many Circulation Officers are at present serving in the Office of the Registrar of Newspapers;

(c) how many of them have been there on deputation for more than three years; and

(d) whether it is a fact that the posts of Circulation Officers have recently been increased, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Yes, Sir. According to the instructions issued by the Ministry of Finance, Department of Expenditure (not by the Ministry of Home Affairs), the period of deputation of officers from State Governments should not ordinarily exceed one year at a time and should not normally be extended beyond three years.

(b) Three including one Circulation Officer (Senior). Posts of Circulation Officer are filled by deputation of suitable officers in the grade of Assistant Accounts Officer (now designated as Accounts Officer) or equivalent in any of the organised Accounts Services of suitable Class II Officers (Gazetted) of the Income-tax or Central Excise Departments. The period of deputation has not been specified in the recruitment rules.

(c) One.

(d) Yes, Sir. One post of Circulation Officer (Senior) and two more posts of Circulation Officer have been sanctioned in order to intensify the verification of the circulation claims of newspapers.

INSTALLATION OF TELEPHONES IN RURAL AREAS

909. SHRI ARJUN ARORA: Will the Minister of INFORMATION AND

BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) the number of telephones installed in rural areas under the rural tele-communications scheme so far;

(b) the locations and the State-wise break-up thereof;

(c) the cost already incurred on this scheme; and

(d) the revenue earned therefrom during the year 1968?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (PROF. SHER SINGH) (a) to (d) Information is under collection and reply will be laid on the Table of the Rajya Sabha.

DISPUTE OF PART TIME EMPLOYEES OF D.M.S.

910. SHRI MULKA GOVINDA REDDY:

SHRI BANKA BEHARY DAS:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether any dispute regarding discharge of any part time employees of Delhi Milk Scheme was taken up by the conciliation authorities of the Labour Department last year;

(b) if so, the result of the conciliation;

(c) whether Government propose to refer the matter to any industrial tribunal; and

(d) if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) Yes, of one employee.

(b) The conciliation proceedings ended in failure.

(c) and (d) No. Because the action of the management in terminating the services of the employee as per terms of appointment has not been considered *mala fide*.